

Central Administrative Tribunal  
Jabalpur Bench

(11)

C.P. No. 420/2003  
MA No. 1130/2004  
in  
OA No. 114/2001

New Delhi, this the 9th day of July, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shankar Raju, Member (J)

1. Mr. Krishan Murari  
s/o Sh. Inder Muni Sharma,  
r/o RZ-C-20, Vijay Enclave,  
Palam, New Delhi - 110 045.
2. Mr. Kapil Dev Prasad,  
S/o Sh. Ram Lakhman,  
r/o D-23, CTI Complex,  
Raja Garden, New Delhi.
3. Mr. Mamraj,  
s/o Shri Ghisa Ram,  
r/o 7903, Ram Nagar,  
Paharganj, Delhi. ....Petitioners

(By Advocate: Shri K.B.S. Rajan)

-versus-

1. Ms. Shailja Chandra,  
Chief Secretary,  
Govt. of N.C.T. of Delhi,  
I.P. Estate, Delhi Sectt.,  
New Delhi.
2. Sh. S. Ramakrishnan (IPS),  
Director General Home Guards,  
and Civil Defence, Nishkam Bhawan,  
CTI Complex, Raja Garden,  
(Near Shivaji College),  
New Delhi - 110 027. ....Respondents

(By Advocate: Shri Mohit Madan for Mrs. Avnish Ahlawat)

ORDER (ORAL)

Hon'ble Shri V.K. Majotra, V.C.(A)

Hon'ble Supreme Court vide its orders dated 8.7.2004 has stayed the contempt proceedings. As such this C.P. is disposed of giving liberty to the petitioner to revive the same if necessary on final decision of the Hon'ble Supreme Court in SLP(C). MA 1130/2004 filed on

behalf of respondents also stands dispshed of. Notices are discharged.

S. Raju  
(Shankar Raju)  
Member (J)

/na/

V.K.Majotra  
(V.K.Majotra)  
Vice Chairman (A)